

(2021) 04 DEL CK 0248

In the Delhi High Court

Case No : Civil Writ Petition No. 5077 Of 2021, Civil Miscellaneous Application
No. 15535 Of 2021

Mohd Rehan

APPELLANT

Vs

BSES Yamuna Power Limited

RESPONDENT

Date of Decision : 29-04-2021

Acts Referred:

Citation : (2021) 04 DEL CK 0248

Hon'ble Judges : Sanjeev Sachdeva, J

Bench : Single Bench

Advocate : Praveen Rao, Anupam Varma, Nikhil Sharma

Final Decision : Disposed Of

Judgement

Sanjeev Sachdeva, J

1. The hearing was conducted through video conferencing.
2. Petitioner seeks reactivation of electricity meters installed in his premises.
3. Learned counsel for petitioner submits that petitioner is occupying the ground and first floor of the property and the electricity connections were disconnected because fire had taken place on the second and third floor of the subject property.
4. He submits reactivation of the that despite several letters and requests for electricity connections same have not been reactivated and no response has been received to his applications.
5. Learned counsel appearing for the respondent submits that there are several issues on account of which the electricity could not be reactivated. He submits that appropriate orders on the application of the petitioner for reactivation of electricity connections shall be passed.
6. Accordingly, in view of the above, the writ petition is directed to be treated as a representation for reactivation of the electricity meters. Respondents are

accordingly directed to pass appropriate orders on the same after giving an opportunity of hearing to the petitioner. The orders be passed within a period of four weeks from today.

7. Petition is disposed of in the above terms.

8. All rights and contentions of parties are reserved.

9. Copy of the Order be uploaded on the High Court website and be also forwarded to learned counsels through email.